

of gas based power plant in Madhya Pradesh and the time by which it is likely to be approved; and

(d) the policy framed and the decision taken in regard to the demand and supply of gas in respect of Madhya Pradesh.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) The required information is given in the enclosed *Statement*.

(b) The average supply through HBJ pipeline was 18.06 MMSCMD during April-June, 1995 as against 14.44 MMSCMD in 1994-95.

(c) A demand of 4.2 MMSCMD for power plants in Madhya Pradesh has been registered with GAIL.

(d) 1.76 MMSCMD has been allocated for NFL, Bijaipur, 1.46 MMSCMD for NFL expansion and 0.98 MMSCMD for LPG extraction at Bijaipur. No further allocations to projects in Madhya Pradesh can be made as the Gas available along the HBJ pipeline is fully allocated.

#### STATEMENT

State	Supplies as on June 01, 1995 (MMSCMD)
<b>Gujarat</b>	
NTPC, Kawas	1.4386
IOCL	0.1318
IPCL	0.9548
GSFC	0.5027
	3.9279
<b>Madhya Pradesh</b>	
NFL, Vijaipur	1.7025
<b>Uttar Pradesh</b>	
TATA, Babrala	1.4450
IFFCO, Aonia	1.7062
Indo-Gulf, Jagdishpur	1.5169
Bindal Agro, Shahjahanpur	0.0077
NTPC, Auraiya	2.3236
NTPC, Dadri	3.4293
Others	0.2121
	10.6408
<b>Rajasthan</b>	
Chhambal Fert., Gadepan	1,5636
NTPC, Anta	1,1745
Samcor	0.0340
	2.7721
<b>Delhi</b>	
DESU	0.4392
<b>Haryana</b>	
Maruti Udyog and other industrial units	0.3517
<b>Total</b>	<b>188.9342</b>

#### Telephones in Bihar

2318. SHRI BHOGENDRA JHA : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether most of the telephone connections recommended by the Members of Parliament during the last three years have been released in rural areas of Madhubani, Bihar;

(b) if not, the reasons therefor; and

(c) the time by which these are likely to be released?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (c). The required information is being collected and will be laid on the Table of the House.

#### Permission to bring arms from Abroad

2319. SHRI LAKSHMI NARAIN MANI TRIPATHI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Union Government have considered to grant permission to the Indian citizens to bring one fire arm while coming back from foreign tour for their personnel use;

(b) whether there is a provision of issuing sanction letter to the VIPs for bringing one fire arms on the basis of prior application; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). Until 12-11-1986, the bonafide tourists could import one firearm under the baggage rules/gift Scheme. However, having regard to the law and order situation prevailing in some parts of the country, a blanket ban on import of firearms for personal use was imposed. The import is now permissible only :

(i) under transfer of residence rules, when a person is returning to India after stay of minimum of two years abroad subject to further condition that he should have held the weapon abroad at least for one year before coming to India; and

(ii) to the sport persons, for sport purposes on the recommendations of the Department of Youth Affairs and Sports, Ministry of Human Resource Development.

Apart from the above relaxations, there is no provision of allowing any person including VIPs to import firearm on the basis of prior application.

[English]

#### Telephones in Maharashtra

2320. SHRI RAMCHANDRA GHANGARE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the number of wireless telephones installed in various

Gram Panchayats of Maharashtra in the Wardha district upto particularly December 31st, 1994; district-wise;

(b) whether all telephones are working satisfactorily;

(c) if not, the reasons thereof; and

(d) the steps taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM) : (a) to (d). The information is being collected and will be laid on the Table of the House.

#### **Utilisation of River Water**

2321. SHRI UDDHAB BARMAN : Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Central Water Commission has conducted any survey regarding availability of water in river system composed of rivers-Aai, Manah and Benki in Assam;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken for utilisation of water of these rivers?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU) : (a) and (b). Yes, Sir. Central Water Commission had estimated water availability in the Aie-Beki-Manas river system as 3.76 million hectare meter of annual average run off, by conducting preliminary survey.

(c) The survey had proposed to utilise the available water for a storage dam in Bhutan, four kilometre away from the Indo-Bhutan border for producing hydropower of 1550 MW.

[*Translation*]

#### **Area Traffic Control System**

2322. SHRI NITISH KUMAR :  
SHRI GUMAN MAL LODHA :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a decision was taken during the previous years to start area traffic control system in order to increase the traffic facility and to put a check on the accidents in Delhi;

(b) whether the said scheme has been started in Delhi;

(c) if so, the funds allocated under the scheme; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). The decision to start the Area Traffic Control System in Delhi has not been implemented for want of administrative approval of Government of National Capital Territory of Delhi.

(c) and (d). Token provision of Rs. 25 lacs has been made in the current year's Budget under the head "Computerised Area Traffic Control".

[*English*]

#### **Demand of Students of Institute for Physically handicapped**

2323. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of WELFARE be pleased to state :

(a) whether the students of the Institute for the physically handicapped, Delhi has demanded for upgradation of the diploma course for Prosthetic and Orthotic Engineering to a degree course;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI) : (a) to (c). The students of the Institute for the Physically Handicapped (IPH) have been demanding for upgradation of the existing diploma course for Prosthetic & Orthotic Engineering (2½ years duration) to a degree level course (3 years duration). As the Degree Courses run by IPH are affiliated to the University of Delhi, the IPH and the Government of India have already taken up the matter with the Delhi University.

#### **Amendments to IPC and CrPC**

2324. SHRI TARA SINGH :  
SHRI BOLLA BULLI RAMAIAH :  
SHRI V. SREENIVASA PRASAD :  
SHRI SULTAN SALAHUDDIN OWAISI :  
SHRI J. CHOKKA RAO :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government propose to make amendments in the Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act;

(b) if so, the details thereof;

(c) the time by which the amendments in this regard are likely to be made; and

(d) the extent to which the rising incidence of custodial deaths and other crimes are likely to be checked as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT) : (a) to (c). A Bill namely, the Code of Criminal Procedure (Amendment) Bill, 1994 which proposes to amend various Sections of Cr. P.C./I.P.C. has been introduced in the Rajya Sabha on 9th May, 1994. The Bill is, at present, under the consideration of the Standing Committee on Home Affairs. The Government intends to shortly introduce another Bill called the Criminal Law (Amendment) Bill, 1995. This Bill also proposes to amend various Sections of IPC/Cr. P.C. and also insert a new Section 114B in the Indian Evidence Act, 1872.